Mr. Ganju nor his wife is related in any way to the Nehru family.

#### PAPERS LAID ON THE TABLE

### WHITE PAPER NO. XXIII CONTAINING NOTES, MEMORANDA AND LETTERS EXCHANGED BETWEEN THE GOVERNMENTS OF INDIA AND CHINA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table a copy of White Paper No. XXIII containing Notes, Memoranda and Letters exchanged! between the Governments of India and China during the period February 1966 and February, 1967. [Placed in Library. See No. LT-188/67].

## NOTIFICATIONS UNDER THE DELIMITATION COMMISSION ACT, 1962

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to lay on the Table a copy each of foun Notifications of the Election Commission, issued under subsection (I) of section 11 of the Delimitation Commission Act, 1962. [Placed in Library. See No.' LT-195/67].

# ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE HINDUSTAN SHIPYARD LIMITED, VISAKHAPATNAM AND AUDITORS' REPORT THEREON

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): Sir, I lay on the Table a copy of the Fourteenth Annual Report and Accounts of the Hindustan Shipyard Limited, Visakhapatnam, fop the year 1965-66, together with the Auditors' Report on the Accounts\* under subsection (1) of section 619-A of the Companies Act, 1956. [Placed in Library. See No. LT-199/67].

## ANNUAL ACCOUNTS (1965-66) OF THE MADRAS PORT TRUST AND AUDIT REPORT THEREON

PROF. V. K. R. V. RAO: Sir, I also beg to lay on the Table a copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon. [Placed in Library. *See* No. LT-197/67].

### NOTIFICATIONS UNDER THE MOTOR VEHICLES. ACT, 1939

PROF. V. K. R. V. RAO: Sir, I also beg to lay on the Table a copy each of the following Notifications, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:

- (i) Notification No. F. 3(13)/ 65-66-Transport, dated the 29th September, 1966, publishing the Delhi Motor Vehicles (3rd Amendment) Rules, 1966, issued by the Delhi Administration. [Placed in Library. See No. LT-104/67].
- (ii) Notification No. 158/66/F. No. 68-332/66-Pub., dated the 5th December, 1966, issued by the Andaman and Nicobar Administration.
- (iii) Notification No. 166/66/F. No. 68-261/66-Pub., dated the 27th December, 1966, issued by the Andaman and Nicoba<sub>r</sub> Administration

[Placed in Library. See No. LT-196/67 for (ii) and (iii)]

### THE MINERALS CONCESSION (FIRST AMENDMENT) RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): Sir, I lay on the Table under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines and Metals Notification G.S.R. No. 369 dated the 4th March, 1967 publishing the Minerals Concession (First Amendment) Rules, 1967. [Placed in library. See No. LT-163/67].